GOVERNMENT OF INDIA MINISTRY OF DEFENCE DEPARTMENT OF DEFENCE

LOK SABHA

UNSTARRED QUESTION NO. 232

TO BE ANSWERED ON 03rd February, 2023

ENCROACHMENT ON SABEYA AIRFIELD

232. DR. ALOK KUMAR SUMAN:

Will the Minister of DEFENCE be pleased to state:

- (a) whether the Government has taken any steps to remove the encroachment on the Sabeya Airfield of Hathuwa;
- (b) if so, the details thereof and if not, the reasons therefor;
- (c) whether the Sabeya Airfield is useful for the purpose of defence activity to counter external aggression; and
- (d) if so, the details thereof alongwith the measures taken to develop the Sabeya Airfield and provide the NOC to the Ministry of Civil Aviation to start operational activity under the Udaan Scheme?

<u>ANSWER</u>

MINISTER OF STATE IN THE MINISTRY OF DEFENCE

(SHRI AJAY BHATT)

- (a) & (b): Yes, Sir. The Defence Estates Officer (DEO), Danapur as Estate Officer under provisions of Public Premises (Eviction of Unauthorised Occupants) Act. 1971 has passed eviction orders against 1011 encroachers on Sabeya Airfield at Hathuwa. DEO has taken up the matter with the State Government Authorities for police assistance for removal of encroachments.
- (c) & (d): The Ministry has not received any proposal from Service Headquarters for utilization of Sabeya airfield at Hathuwa. The Central Government Ministries / Departments have been requested to ascertain their requirements for the land pocket on an 'as is' basis. No proposal has been received from the Ministry of Civil Aviation for NOC to start operational activity at Sabeya Airfield under the Udaan Scheme.
